

(a) whether N.R.Is from USA have sent a proposal to set up an Audio-Video Library at New Delhi to impart knowledge on international and advanced techniques for Indian doctors; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

Issue of Bogus Termination Voucher

3161. SHRI RATILAL KALIDAS VARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases of issue of bogus termination voucher which came to the notice of the Government in Gujarat and other parts of the country during the last two years and the current year so far;

(b) whether any investigation has been conducted in this regard;

(c) if so, the details and the outcome thereof;

(d) the action taken against the persons found guilty;

(e) whether the involvement of any LPG distributors and oil company employees with these gangs have come to the notice of the Government; and

(f) if so, the steps taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND

NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The number of fake termination vouchers detected in the country and in Gujarat are given below:

	All over the country	Gujarat
1991-92	2761	152
1992-93	2527	35
1993-94 (April-February)	2168	9

(b) to (f) Wherever the termination vouchers are found to be fake on the basis of confirmation from the issuing distributor, receiving distributors have been advised to take steps for retrieving the equipments, forfeiting the security deposits and to lodge police cases. No case of involvement of any employee of the LPG marketing oil companies has been found, so far. Action including termination of distributorship has been taken against the distributors whose involvement in such malpractices was established.

[*Translation*]

Indo-Nepal Border

3162. SHRI SANTOSH KUMAR GANGWAR:
SHRI NARAIN SINGH CHOWDHARY:
SHRI PANKAJ CHOWDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorists arrested while trying to infiltrate into India from across the Indo-Nepal border touching

Eastern Uttar Pradesh during the last two years;

(b) whether the Government have any information regarding the attempt made by Pakistan to send money to help terrorists in India through Nepal;

(c) if so, the details thereof;

(d) the measure being taken to remedy the situation;

(e) whether the Government propose to erect barbed-wire fences on the Indo-Nepal border; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) While it is not possible to give precise information, the Government are aware that Indo-Nepal border is being exploited by the terrorists for infiltration/exfiltration and induction of arms and explosives.

(b) and (c). Yes, Sir. Government have information of the continuous support in terms of equipment, arms and training by Pakistan to terrorists in India.

(d) In view of terrorist activities along the Indo-Nepal border, the Government of India has established an anti-terrorist check-post near Sonauli in the Maharajganj district of Uttar Pradesh. Police Stations, outposts and immigration check-posts on Indo-Nepal border have been alerted to keep strict vigil. Border security and policing have also been tightened all along the border.

(e) No, Sir.

(f) Does not arise.

Employees in BCCL

3163. SHRI CHINMAYANAND SWAMI: Will the Minister of COAL be pleased to state:

(a) whether the Government are aware that there are some employees in the Bharat Coking Coal Limited who are taking their salaries without attending their duties;

(b) if so, the number thereof; and

(c) the action taken against the erring personnel involved?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No such case has come to notice of Government.

(b) and (c). Do not arise.

[English]

Gas from Tapti Gas Field

3164. SHRI ARVIND TRIVEDI:
DR. K.D. JESWANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have taken any decision for allocating natural gas from Tapti gas fields to Pipavav power project;

(b) if so, the details thereof;

(c) whether the Government of Gujarat has submitted any proposal for the development of Tapti gas fields to the Union Government; and

(d) if so, the decision taken in this regard?